

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,

MUMBAI BENCH

COMPANY SCHEME PETITION NO 262 OF 2017

IN

COMPANY SCHEME APPLICATION NO 138 OF 2017

In the matter of the Companies Act, 2013

And

In the matter of Section 230 to Section 232 read with Section 52 and other applicable provisions of Companies Act, 2013

And

In the matter of Scheme of Arrangement and Amalgamation between Zee Media Corporation Limited ("Zee Media" or "Demerged Company" or "Transferee Company 2"); and Diligent Media Corporation Limited ("DMCL" or "Resulting Company" or "Transferee Company 1"); and Mediavest India Private Limited ("Mediavest", or "Transferor Company 1"); and Pri-Media Services Private Limited ("Pri-Media", or "Transferor Company 2"); and Maurya TV Private Limited ("Maurya", or "Transferor Company 3") and their respective Shareholders and Creditors ("Scheme")

Pri-Media Services Private Limited, a)

company incorporated under the provisions)

of the Companies Act, 1956 with Corporate)

Identity No. U22222MH2012PTC232006)

and having its registered office at 11th Floor,)

Tower-3, Indiabulls Finance Centre,)

Senapati Bapat Marg, Elphinstone Road)

(West), Mumbai 400 013.).....Petitioner Company

Called for admission

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Petitioner Company

Coram: M. K. Shrawat, Member (Judicial)

V. Nallasenapathy, Member (Technical)

DATE: 13th April, 2017

1. Petition admitted.
2. Petition fixed for hearing on 3rd May 2017.
3. Learned Counsel for the Petitioner Company submits that in pursuance of Order dated February 3, 2017 passed by this Tribunal in Company Scheme Application No 138 of 2017, the meeting of the Equity Shareholders of the Petitioner Company was convened and held at 11th Floor, Tower-3, Indiabulls Finance Centre, Senapati Bapat Marg, Elphinstone Road (West), Mumbai 400 013 on Monday, 20th March, 2017 at 01:00 P.M. for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed arrangement embodied in the Scheme of Arrangement and Amalgamation between Zee Media Corporation Limited and Diligent Media Corporation Limited and Mediavest India Private Limited; and Pri-Media Services Private Limited and Maurya TV Private Limited and their respective Shareholders and Creditors. In the said meeting the Scheme was approved by all Equity Shareholders of Petitioner Company. The Chairman of the meeting has submitted his report stating the outcome of the meeting alongwith Affidavit dated 7th April 2017 verifying the said Report.
4. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Official Liquidator, Central Government through Regional Director and Registrar of Companies. No representation is received by the Petitioner Company from any Regulatory Authority. The requisite information called for by

the office of Regional Director has already been submitted by the Petitioner Company and no further information has been sought for.

5. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in two local newspapers viz. "Free Press Journal" in English and "Navshakti" in Marathi, both circulated in Mumbai.

Sd/-
V. Nallasenapathy, Member (T)

Sd/- 13) m/17
M. K. Shrawat, Member (J)